KARNATAKA LOKAYUKTA

NO:UPLOK-2/DE/277/2018/ARE-15 M.S. Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Date: 21/03/2023.

-: ENQUIRY REPORT :-

Sub:- Departmental Inquiry against (1) Ravichandra, Assistant Engineer, Public Works Sub-Division, Sira, Tumakuru District and (2) Sri. B.S. Balan, Assistant Executive Engineer, Public Works Sub-Division, Sira, Tumakuru District – regarding.

Ref:- 1. Government Order No. ಲೋಆ/443/ಸೇಇವಿ/ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 12/01/2018.

2. Nomination Order No. UPLOK-2/DE/277/2018, Bengaluru dated 13/06/2018 of the then Hon'ble Upalokayukta.

****

The Departmental Enquiry is initiated against Delinquent Government Officials ((1) Ravichandra, Assistant Engineer, Public Works Sub-Division, Sira, Tumakuru District and (2) Sri. B.S. Balan, Assistant Executive Engineer, Public Works Sub-Division, Sira, Tumakuru District (*hereinafter referred as* ***'DGOs 1 & 2'*** *in short).*

2. In pursuance of the Government Order cited at reference No.1 above, the then Hon'ble Upalokayukta vide order dated 12/01/2018 cited at reference No.2

above, has nominated the Additional Registrar of Enquiries-10 to frame Articles of Charge and to conduct the inquiry against the aforesaid DGOs 1 and 2.

3. Hon'ble Upalokayukta-1 on perusal of prima facie material submitted Report Dated: 24/08/2017 under Section 12(3) of Karnataka Lokayukta Act, 1984, to initiate disciplinary proceedings against DGOs 1 and 2.

4. The ARE-10 had issued the Articles of charge on 14/09/2018, Statement of Imputations of Misconduct, List of Witnesses proposed to be examined in support of the charge and List of Documents proposed to be relied upon in support of the charge.

5. The Article of charge issued by the ARE-10 against the DGOs 1 and 2 is as under;

ANNEXURE-I
CHARGE

"ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳಾದ ಶ್ರೀ ರವಿಚಂದ್ರ, ಸಹಾಯಕ ಅಬಿಯಂತರರು, ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ, ಶಿರಾ ತಾಲ್ಲೂಕು, ತುಮಕೂರು ಜಿಲ್ಲೆ ಮತ್ತು (2) ಶ್ರೀ ಬಿ.ಎಸ್. ಬಾಲನ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ, ಶಿರಾ ತಾಲ್ಲೂಕು, ತುಮಕೂರು ಜಿಲ್ಲೆ ರವರುಗಳು ಆದ ನೀವು ಈ ಕೆಳಕಂಡ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

ತುಮಕೂರು ಜಿಲ್ಲೆ, ಶಿರಾ ತಾಲ್ಲೂಕು ಜಾನಕಲ್ ಗ್ರಾಮದ ಎಸ್.ಟಿ. ಕಾಲೋನಿಗೆ ಸಿಸಿ ರಸ್ತೆ ನಿರ್ಮಾಣ ಮಾಡುವ ಸಲುವಾಗಿ ಸರ್ಕಾರದಿಂದ ರೂ.8 ಲಕ್ಷ ಹಣ ಮಂಜೂರಾಗಿದ್ದು, ಸದರಿ ಕಾಮಗಾರಿಯು ಕಳಪೆ ಗುಣಮಟ್ಟದಿಂದ ಕೂಡಿದ್ದು, ಅಂದಾಜು ಪಟ್ಟಿಯ ಪ್ರಕಾರ ಕಾಮಗಾರಿಯು ನಡೆದಿಲ್ಲ ಹಾಗೂ ಸದರಿ ಕಾಮಗಾರಿಯು ಅಪೂರ್ಣವಾಗಿರುತ್ತದೆ ಮತ್ತು ಅದಕ್ಕೆ ನೀವೇ ಕಾರಣಕರ್ತರಾಗಿರುತ್ತೀರಿ.

ಆದಕಾರಣ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವುಗಳು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ, ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳಾದ ನೀವುಗಳು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ 3(1)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ."

6. In pursuance thereof, the DGOs 1 and 2 appeared before this Enquiry Authority and pleaded not guilty to the charge during their First Oral Statements.

7. As per order of Hon'ble Uplok-1&2/DE/Transfers/2018 of Registrar, Karnataka Lokayukta, Bengaluru, dated: 02/11/2018 this Enquiry file was transferred from ARE-10 to this Section i.e., ARE-15.

8. DGOs 1 and 2 have filed their common written statement denying the allegations made against them. It is their case that as per the approved Estimate C.C. Road

measuring 4 mtrs. width upto 125 mtrs. was to be laid in S.T. Colony of Janakal Village at an estimated cost of Rs.8.00 lakhs. In view of the request made by the villagers and the Local MLA at the time of executing the work they had put up road by increasing the width to 4.3 mtrs. and reduced the length from 125 mtrs. to 102 mtrs. The entire amount sanctioned is spent towards laying of the said road and therefore they have not committed alleged misconduct or dereliction of duty. The documents pertaining to the civil work clearly reflects that work is executed as per the quality specified in the Estimate and the same is of standard quality. Therefore, they pray to absolve them.

9. In order to prove the charge, the Disciplinary Authority has examined the complainant as PW-1 and got marked four documents at Ex.P-1 to Ex.P-4.

10. Thereafter, the Second Oral Statement of DGOs 1 and 2 were recorded on 25/04/2022. As the DGOs submitted that they did intend to adduce evidence, the matter was posted for defence evidence. Later DGOs 1 and 2 examined them as DWs 1 and 2 respectively and got marked 8 documents as Ex.D-1 to D-8.

11. Heard the arguments on both sides. I have also perused the written arguments submitted by the DGOs 1 and 2 and other material on record.

12. In the aforesaid facts and circumstances, the points that arise for consideration are as follows:

1) Whether the Disciplinary Authority proves that the DGOs 1 and 2 had laid incomplete and sub-standard C.C. Road in S.T. Colony of Janakal Village, Sira Taluk, Tumakuru District and failed to complete the road work as per the approved Estimate even though a sum of Rs.8.00 lakhs was sanctioned and thereby committed misconduct or dereliction of duty and acted unbecoming of Government Servants and not maintained absolute integrity thereby violating R.3(1)(i) to (iii) of K.C.S. (Conduct) Rules, 1966?

2) What Finding ?

13. My findings to the above points are :

1. In the **Negative**,
2. As per Finding for the following;

-: R E A S O N S :-

14. **Point No.1:** This Enquiry initiated against DGOs 1 and 2 relates to the complaint involving allegations made by the complainant Sri.R.Ramesh, Advocate. Except for the complaint and Form Nos. I & II, the complainant has not produced any documents pertaining the works mentioned in the complaint or in respect of the allegations made against DGOs 1 and 2. However, it is an admitted fact that a sum of Rs.8.00 lakhs came to be approved during 2015-16 for laying C.C.Road in S.T. Colony of Janakal Village, Sira Taluk.

15. The complainant/Sri. R.Ramesh was examined by the Disciplinary Authority as PW-1. In his chief examination, he has stated that the C.C. Road was not properly laid and he had given instructions to the contractors to see that the road properly laid as per the Estimate without doing any sub-standard work and on the same lines he had given a complaint to this Institution. He has further deposed that when he informed the Assistant Executive Engineer about the sub-standard work, he had visited the spot and set-right the things. During his cross-examination by the counsel

for DGOs -1 and 2, at paras-4 and 5, PW-1 has made the following admissions;

> (4) ...... "ಈಗ ನನಗೆ ತೋರಿಸಿದ 6 ಫೋಟೋಗಳಲ್ಲಿ ಜಾನಕಲ್ ಗ್ರಾಮದಲ್ಲಿ ಸಿ.ಸಿ.ರಸ್ತೆ ಕಾಮಗಾರಿ ನಡೆಯುವ ಹಿಂದೆ, ಕಮಗಾರಿ ನಡೆಯುವಾಗ ಮತ್ತು ಕಾಮಗಾರಿ ಮುಗಿದ ನಂತರದಲ್ಲಿ ತೆಗೆದ ದೃಶ್ಯಗಳು ಕಾಣುತ್ತವೆ ಎಂದರೆ ಸರಿ. ಸಾಕ್ಷಿದಾರರಿಗೆ ತೋರಿಸಿದ ಒಟ್ಟು 6 ಫೋಟೊಗಳನ್ನು ನಿ.ಡಿ.-1 ಎಂದು ಗುರುತಿಸಲಾಯಿತು.
>
> (5) ಪ್ರಶ್ನಿತ ಕಾಮಗಾರಿ ಸಿ.ಸಿ. ರಸ್ತೆಯನ್ನು ಅಂದಾಜು ಪಟ್ಟಿ ಪ್ರಕಾರ ಮಾಡಲಾಗಿದ್ದು, ರಸ್ತೆಯ 2 ಬದಿ ಚರಂಡಿ ಸಹಾ ಮಾಡಲಾಗಿದೆ ಎಂದರೆ ಸರಿ."

15.1 There is no incriminating material found against the DGOs 1 and 2 in the evidence given by the complainant/PW-1. Therefore, considering the above admissions made by him during cross-examination, I am of the opinion that his evidence would be of no use to the Disciplinary Authority to prove the charge against DGOs 1 and 2.

16. In order to substantiate the defence taken, DGOs 1 and 2 examined them as DWs 1 and 2 and produced copies of Estimate, Work Order, M.B. Book, Quality Control Result, etc., which are marked as Ex.D-2 to D-8. Ex.D-2 is the Estimate pertaining to the said work. As per the specifications, concrete road of 4 mtr.

width and 125 mtrs. length was to be laid. DGO No.1/Sri.K.G. Ravichandra was the Assistant Engineer and DGO No.2/Sri.B.S. Balan was the Assistant Executive Engineer at that point of time. As per the plea taken by them in their common Written Statement, evidence is given by them that as there was a pre-existing drainage beside the concrete road that was undertaken, a 4 mtr. width road would have created gaps between the said road and the drainage and therefore, as per the request made by residents of S.T. Colony and the Local MLA, DGOs had laid 4.3 mtrs. width concrete road and reduced the length to 102 mtrs.

17. Suggestions are put by the learned Presenting Officer to DWs 1 and 2 during their cross-examination that they had not obtained prior sanction from the higher Officers to tweak or change the measurement of the C.C. Road. Further suggestions are made that as they had failed to execute the concrete road work as per the specifications in the Estimate, they have committed dereliction of duty. The above suggestions are denied by the DGOs stating that in whatever the amount that was sanctioned, due to the request made by the residents

and Local MLA, they had increased the width from 4.00 mtrs. 4.3 mtrs. but shortened the length to 102 mtrs. from 125 mtrs.

18. It is pertinent to note that the charge memos are not issued to DGOs 1 and 2 that they have committed dereliction of duty for not taking prior permission to change the measurements of the C.C.Road. It was alleged by the complainant that the road was incomplete and DGOs have done sub-standard quality of work. The Disciplinary Authority has not produced any material to show that the road work executed by DGOs 1 and 2 is of sub-standard quality. Admittedly, this is not a case of allegations of misappropriation of funds. The entire amount of Rs.8.00 lakhs that was sanctioned by the Government was utilized by DGOs 1 and 2. Due to the request of the residents and to avoid the gaps between the road and the drainage, road was laid covering the said gaps and reduced the length. Since the complainant himself has admitted that the C.C.Road is laid as per Estimate and there is a drainage on both sides of the road, the acts done by DGOs 1 and 2 at the request of the public to cover the gaps between the road and drainage, in my

opinion will not amount to misconduct or dereliction of duty.

19. Ex.D-3 is the copy of Measurement Book and Ex.D-6 is the Quality Control Result obtained from 3rd party. Since these documents reflect that the quality of the road work is according to the Estimate and work order and that the Disciplinary Authority has not produced any material to show that the road work executed by DGOs 1 and 2 is of sub-standard quality, taking note of the admissions made by PW-1 during his cross-examination and the evidence, both oral and documentary, produced by DGOs 1 and 2, I am of the opinion there is absolutely no material to fix liability on them.

20. Since the Disciplinary Authority has failed to adduce cogent evidence and prove by preponderance of probability that DGOs 1 and 2 have committed dereliction of duty or misconduct by laying incomplete and sub-standard quality of C.C.Road in S.T.Colony of Janakal Village, Sira Taluk during 2015-16, I am of the opinion that the charge framed against DGOs 1 and 2 is ***not proved***. Hence, I proceed to record the following.

-: F I N D I N G :-

The Disciplinary Authority has not proved the charge leveled against the DGOs 1 and 2.

Submitted to Hon'ble Upalokayukta for further action.

21/3/23

(C. CHANDRA SEKHAR)
Additional Registrar of Enquiries -15
Karnataka Lokayukta,
Bengaluru.

ANNEXURE

List of witnesses examined on behalf of Disciplinary Authority:-

PW-1	Sri. R. Ramesh (Complainant) Original

List of Documents marked on behalf of Disciplinary Authority:-

Ex.P-1 Ex.P-1(a)	Copy of complaint date: 16/03/2016 (Original) Signature of PW-1
Ex.P-2 Ex.P-2(a)	Complaint Form No.I (Original) Signature of PW-1
Ex.P-3 Ex.P-3(a)	Complaint Form No.II (Original) Signature of PW-1
Ex.P-4	Rejoinder dated: 17/07/2017 submitted by PW-1

List of witnesses examined on behalf of DGOs:-

PW-1	Sri. K.G. Ravichandra (DGO-1) Original
PW-2	Sri. B.S. Balan (DGO-2) Original

List of documents marked on behalf of DGOs:-

Ex.D-1:	6 Photographs
Ex.D-2:	Copy of the estimated sanctioned by the competent authority (Attested Copy)
Ex.D-3:	Copy of the measurement details dated: 21/10/2015 (Attested Copy)
Ex.D-4:	Copy of the report on design for concrete mix of grade M-30 obtained from the Siddartha Institute of Technology (Attested Copy)
Ex.D-5	Copy of the Steel test report obtained from the Siddartha Institute of Technology (Attested Copy)
Ex.D-6:	Copy of the quality control results obtained from the QC Department (Attested Copy)
Ex.D-7:	Copy of the work order dated: 24/08/2015 (Attested Copy)
Ex.D-8:	Copy of the cube test report obtained on 18/12/2015 (Attested Copy)

21/3/23.

(C. CHANDRA SEKHAR)
Additional Registrar of Enquiries -15,
Karnataka Lokayukta,
Bengaluru.

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ

ನಂ.ಉಪಲೋಕ್-2/ಡಿಇ/277/2018/ಎ.ಆರ್.ಇ-15

ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ,
ಡಾ:ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ್ ವೀದಿ,
ಬೆಂಗಳೂರು-560001.
ದಿನಾಂಕ: 30ನೇ ಮಾರ್ಚ್ 2023.

-:: ಶಿಫಾರಸು ::-

ವಿಷಯ: ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳಾದ ಶ್ರೀಯುತರು:
(1) ರವಿಚಂದ್ರ, ಸಹಾಯಕ ಅಭಿಯಂತರರು, ಲೋಕೋಪಯೋಗಿ ಉಪ ವಿಭಾಗ, ಸಿರಾ ತಾಲ್ಲೂಕು, ತುಮಕೂರು ಜಿಲ್ಲೆ; ಮತ್ತು
(2) ಬಿ.ಎಸ್.ಬಾಲನ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಲೋಕೋಪಯೋಗಿ ಉಪ ವಿಭಾಗ, ಸಿರಾ ತಾಲ್ಲೂಕು, ತುಮಕೂರು ಜಿಲ್ಲೆ ರವರುಗಳ ವಿರುದ್ಧದ ಇಲಾಖಾ ವಿಚಾರಣೆ ಕುರಿತು.

ಉಲ್ಲೇಖ: (1) ಸರ್ಕಾರಿ ಆದೇಶ ಸಂಖ್ಯೆ. ಲೋಇ 443 ಸೇಇವಿ 2017, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 12/01/2018.
(2) ಉಪಲೋಕಾಯುಕ್ತ, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಬೆಂಗಳೂರು ರವರ ನಾಮನಿರ್ದೇಶನ ಆದೇಶ ಸಂಖ್ಯೆ.ಉಪಲೋಕ್-2/ಡಿಇ/ 277/2018, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 13/06/2018.
(3) ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-15, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಬೆಂಗಳೂರು ರವರ ವಿಚಾರಣಾ ವರದಿ ದಿನಾಂಕ: 21/03/2023.

*****

ಸರ್ಕಾರದ ಆದೇಶ ದಿನಾಂಕ: 12/01/2018 ರಂತೆ (1) ಶ್ರೀ ರವಿಚಂದ್ರ, ಸಹಾಯಕ ಅಭಿಯಂತರರು, ಲೋಕೋಪಯೋಗಿ ಉಪ ವಿಭಾಗ, ಸಿರಾ ತಾಲ್ಲೂಕು, ತುಮಕೂರು ಜಿಲ್ಲೆ; ಮತ್ತು (2) ಶ್ರೀ ಬಿ.ಎಸ್.ಬಾಲನ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು,

ಲೋಕೋಪಯೋಗಿ ಉಪ ವಿಭಾಗ, ಸಿರಾ ತಾಲ್ಲೂಕು, ತುಮಕೂರು ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳು ಅಂದರೆ ಚಿಕ್ಕದಾಗಿ '1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರುಗಳು' ಎಂದು ಸಂಭೋದಿಸಲಾಗುವುದು) ರವರುಗಳ ವಿರುದ್ಧ ಶಿಸ್ತು ಪ್ರಕ್ರಿಯೆಯನ್ನು ಕೈಗೊಂಡು ವಿಚಾರಣೆ ಮಾಡಿ, ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಈ ಸಂಸ್ಥೆಗೆ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ವಹಿಸಿರುತ್ತದೆ.

2. ಈ ಸಂಸ್ಥೆಯ ನಾಮನಿರ್ದೇಶನ ಆದೇಶ ಸಂಖ್ಯೆ:ಉಪಲೋಕ್-2/ಡಿ.ಇ/277/2018, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 13/06/2018ರ ರೀತ್ಯಾ ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-10 ರವರಿಗೆ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರುಗಳ ವಿರುದ್ಧ ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿ ತಯಾರು ಮಾಡಿ, ವಿಚಾರಣೆ ನಡೆಸಿ, ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಆದೇಶ ಹೊರಡಿಸಲಾಗಿರುತ್ತದೆ. ತದನಂತರ, ಆದೇಶ ಸಂಖ್ಯೆ:ಉಪಲೋಕ್-1 & 2/ಡಿಇ/ವರ್ಗಾವಣೆ/2022, ದಿನಾಂಕ: 02/11/2018ರ ರೀತ್ಯಾ ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-15, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರನ್ನು ಆ.ಸ.ನೌಕರರುಗಳ ವಿರುದ್ಧ ನಡೆದಿದೆ ಎನ್ನಲಾದ ದುರ್ನಡತೆ ಆರೋಪಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ವಿಚಾರಣೆ ನಡೆಸಲು ವಿಚಾರಣಾಧಿಕಾರಿಯನ್ನಾಗಿ ಮರುನಾಮಕರಣಗೊಳಿಸಿದೆ.

3. **1ನೇ ಆ.ಸ.ನೌಕರರಾದ** ಶ್ರೀ ರವಿಚಂದ್ರ, ಸಹಾಯಕ ಅಭಿಯಂತರರು, ಲೋಕೋಪಯೋಗಿ ಉಪ ವಿಭಾಗ, ಸಿರಾ ತಾಲ್ಲೂಕು, ತುಮಕೂರು ಜಿಲ್ಲೆ ಮತ್ತು **2ನೇ ಆ.ಸ.ನೌಕರರಾದ** ಶ್ರೀ ಬಿ.ಎಸ್.ಬಾಲನ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಲೋಕೋಪಯೋಗಿ ಉಪ ವಿಭಾಗ, ಸಿರಾ ತಾಲ್ಲೂಕು, ತುಮಕೂರು ಜಿಲ್ಲೆ ರವರುಗಳ ವಿರುದ್ಧ ಈ ಕೆಳಗಿನ ದೋಷಾರೋಪಣೆಗಾಗಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲಾಯಿತು.

ಅನುಬಂಧ-1

ದೋಷಾರೋಪಣೆ

"ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳಾದ ಶ್ರೀ ರವಿಚಂದ್ರ, ಸಹಾಯಕ ಅಭಿಯಂತರರು, ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ, ಶಿರಾ ತಾಲ್ಲೂಕು, ತುಮಕೂರು ಜಿಲ್ಲೆ ಮತ್ತು (2) ಶ್ರೀ ಬಿ.ಎಸ್. ಬಾಲನ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ, ಶಿರಾ ತಾಲ್ಲೂಕು, ತುಮಕೂರು ಜಿಲ್ಲೆ ರವರುಗಳು ಆದ ನೀವು ಈ ಕೆಳಕಂಡ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

> ತುಮಕೂರು ಜಿಲ್ಲೆ, ಶಿರಾ ತಾಲ್ಲೂಕು ಜಾನಕಲ್ ಗ್ರಾಮದ ಎಸ್.ಟಿ. ಕಾಲೋನಿಗೆ ಸಿಸಿ ರಸ್ತೆ ನಿರ್ಮಾಣ ಮಾಡುವ ಸಲುವಾಗಿ ಸರ್ಕಾರದಿಂದ ರೂ.8 ಲಕ್ಷ ಹಣ ಮಂಜೂರಾಗಿದ್ದು, ಸದರಿ ಕಾಮಗಾರಿಯು ಕಳಪೆ ಗುಣಮಟ್ಟದಿಂದ ಕೂಡಿದ್ದು, ಅಂದಾಜು ಪಟ್ಟಿಯ ಪ್ರಕಾರ ಕಾಮಗಾರಿಯು ನಡೆದಿಲ್ಲ ಹಾಗೂ ಸದರಿ ಕಾಮಗಾರಿಯು ಅಪೂರ್ಣವಾಗಿರುತ್ತದೆ ಮತ್ತು ಅದಕ್ಕೆ ನೀವೇ ಕಾರಣಕರ್ತರಾಗಿರುತ್ತೀರಿ.
>
> ಆದಕಾರಣ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವುಗಳು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ, ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳಾದ ನೀವುಗಳು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ 3(1)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ."

4. ವಿಚಾರಣಾಧಿಕಾರಿಯಾದ (ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-15), ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರು ಮೌಖಿಕ ಮತ್ತು ದಾಖಲಾತಿಗಳ ಸಾಕ್ಷ್ಯಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿ, **1ನೇ ಆ.ಸ.ನೌಕರರಾದ** ಶ್ರೀ ರವಿಚಂದ್ರ, ಸಹಾಯಕ ಅಭಿಯಂತರರು, ಲೋಕೋಪಯೋಗಿ ಉಪ ವಿಭಾಗ, ಸಿರಾ ತಾಲ್ಲೂಕು, ತುಮಕೂರು ಜಿಲ್ಲೆ ಮತ್ತು **2ನೇ ಆ.ಸ.ನೌಕರರಾದ** ಶ್ರೀ ಬಿ.ಎಸ್.ಬಾಲನ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಲೋಕೋಪಯೋಗಿ ಉಪ ವಿಭಾಗ, ಸಿರಾ ತಾಲ್ಲೂಕು, ತುಮಕೂರು ಜಿಲ್ಲೆ ರವರುಗಳ ವಿರುದ್ಧ ಮೇಲ್ಕಾಣಿಸಿದ ದೋಷಾರೋಪಣೆಯನ್ನು ರುಜುವಾತುಪಡಿಸುವಲ್ಲಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು **'ವಿಫಲವಾಗಿರುತ್ತದೆ'** ಎಂದು ಅಭಿಪ್ರಾಯಿಸಿದ್ದಾರೆ.

5. ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ದೋಷಾರೋಪಣೆಯನ್ನು ರುಜುವಾತುಪಡಿಸಲು ಒಬ್ಬರು ಸಾಕ್ಷಿಯನ್ನು ಅಂದರೆ ಪಿ.ಡಬ್ಲ್ಯೂ-1 ರಂತೆ ವಿಚಾರಣೆಗೆ ಒಳಪಡಿಸಿ ಹಾಗೂ ನಿಶಾನೆ ಪಿ-1 ರಿಂದ ಪಿ-4 ರಂತೆ ದಾಖಲಾತಿಗಳನ್ನು ಗುರುತಿಸಲಾಗಿದೆ. 1ನೇ ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರು ಸ್ವತ: ತಾವೇ ಡಿ.ಬ್ಲ್ಯೂ-1 ಮತ್ತು ಡಿ.ಬ್ಲ್ಯೂ-2 ಎಂಬ ಸಾಕ್ಷಿಗಳಾಗಿ ವಿಚಾರಣೆ ಮಾಡಿಕೊಂಡು, ನಿಶಾನೆ ಡಿ-1 ರಿಂದ ಡಿ-8 ರಂತೆ ದಾಖಲಾತಿಗಳನ್ನು ಗುರುತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

6. ಆ.ಸ.ನೌಕರರುಗಳ ವಿರುದ್ಧ ಆಪಾದಿಸಿದ ಆರೋಪಗಳ ಬಗ್ಗೆ ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿ ಹಾಗೂ ಅದಕ್ಕೆ ಪೂರಕವಾಗಿ ಸಲ್ಲಿಸಿರುವ ದಾಖಲಾತಿಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯಲ್ಲಿ ಹಸ್ತಕ್ಷೇಪ ಮಾಡಲು ಯಾವುದೇ ಸಕಾರಣಗಳು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯನ್ನು ಅಂಗೀಕರಿಸಿ **1ನೇ ಆ.ಸ.ನೌಕರರಾದ** ಶ್ರೀ ರವಿಚಂದ್ರ, ಸಹಾಯಕ ಅಭಿಯಂತರರು, ಲೋಕೋಪಯೋಗಿ ಉಪ ವಿಭಾಗ, ಸಿರಾ ತಾಲ್ಲೂಕು, ತುಮಕೂರು ಜಿಲ್ಲೆ ಮತ್ತು **2ನೇ ಆ.ಸ.ನೌಕರರಾದ** ಶ್ರೀ ಬಿ.ಎಸ್.ಬಾಲನ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಲೋಕೋಪಯೋಗಿ ಉಪ ವಿಭಾಗ, ಸಿರಾ ತಾಲ್ಲೂಕು, ತುಮಕೂರು ಜಿಲ್ಲೆ ರವರುಗಳ ವಿರುದ್ಧ ಹೊರಿಸಲಾದ ಆರೋಪಗಳಿಂದ ದೋಷಮುಕ್ತಗೊಳಿಸಲು ಈ ಮೂಲಕ ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸು ಮಾಡಿದೆ.

7. ಸದರಿ ವಿಷಯದಲ್ಲಿ ತೆಗೆದುಕೊಂಡ ಕ್ರಮವನ್ನು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ತಿಳಿಸತಕ್ಕದ್ದು.

ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಇದರೊಂದಿಗೆ ಲಗತ್ತಿಸಿದೆ.

30/3/23

(ನ್ಯಾಯಮೂರ್ತಿ ಕೆ.ಎನ್.ಫಣೀಂದ್ರ)
ಉಪಲೋಕಾಯುಕ್ತ–2,
ಕರ್ನಾಟಕ ರಾಜ್ಯ.